

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.04
C.P. (IB)No.78/BB/2024

IN THE MATTER OF:

M/s. Aditya Birla Finance Ltd. ... Petitioner
Vs.
M/s. Shapos Services Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 08.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Rawley Muddappa
For the Respondent : Shri Jethin Das. K.P

ORDER

1. Heard the Ld. Counsels appearing for the parties.
2. In compliance to Order dated 27.05.2024, Ld. Counsel for the Petitioner has filed Proof of Service vide Diary No.3334 dated 10.06.2024. The same is taken on record.
3. Shri Jethin Das.K.P., Ld. Counsel appearing for the Respondent requests time to file vakalath and objection. Therefore, three days' time is granted to the Respondent to file vakalath, and one week's time is granted to file objections, after duly serving the copy on the other side. Upon receipt of the same, one week's time is granted to the Petitioner to file rejoinder, if any, thereto.
4. List the case on **07.08.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)